



## MEDIATION CENTRE

### Rajasthan State Legal Services Authority Rajasthan High Court Old Campus, Jaipur Bench, Jaipur

(Phone: 0141-2227481, 2227555, 2227602 FAX, 2385877 Help Line 15100)  
(Website- [www.rlsa.gov.in](http://www.rlsa.gov.in) Email Address [rj-slsa@nic.in](mailto:rj-slsa@nic.in), [rslsajp@gmail.com](mailto:rslsajp@gmail.com))

Cause List Date 09.05.2018

S. No.	Name of Mediator	Cases Title	Petitioner Advocate	Respondent Advocate
1	Sh. Vinod Lal Mathur, Advocate	SB Arbitration Application No. 7012017 M/s Mohammad Umar Sons Vs. M/s Fruitful Builders Pvt. Ltd.	BR Vashishth	Anand Sharma
2	Sh. Vinodi Lal Mathur, Advocate	S.B. Cr. Revision Petition No. 1371/2016 Jagdish Vs. Smt. Hemlata	PS Sharma	Ajay Singh Yaduvanshi
3	Ms. Chandrakanta Gupta, RHJS (Retd.)	SB Civil Writs No. 14852/2016 Pushpa Awasthi Vs. ICICI Bank	Tara Chand Sharma	Jitendra Mishra/ Pankaj Gupta
4	Sh. D.S. Vasistha, RHJS (Retd.)	S.B. Civil Transfer Application No. 145/2017 Smt. Nikita Suthar Vs. Sunil Kumar	Mamraj Jat	Ajit Singh Lunia
5	Sh. OP. Sharma I, RHJS (Retd.)	S.B. Cr. Misc. Petition No. 3372/2013 Rajaram Yadav Vs. State	Pawan Saini	Ashish Sharma
6	Sh. OP. Sharma II, RHJS (Retd.)	SB Civil Second Appeal No. 301/2007 Leela Goyal Vs. Shankar Lal @ Shyam Lal	Rajneesh Gupta	J.P. Goyal
7	Smt. Sumati Bishnoi, Advocate	SB Cr. Revision Petition No. 178/2018 Vishal S h a m Vs. State	RB Sharma Ganthola	Rishiraj Singh Rathore, FP
8	Sh. Ajay Kumar Bajpai, Advocate	S.B. Civil Misc. Appeal No. 50712014 M/s Alok Builders Combine Vs. Umed Singh	Devidutt Sharma	Sudesh Bansal

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order

  
(Nihal Chand)

Full Time Secretary, RHCLSC  
Mediation Centre,  
Rajasthan High Court  
Jaipur

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## MEDIATION CENTRE

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#### Cause List Date 10.05.2018

S No.	Name of Mediator	Cases Title	Petitioner Advocate	Respondent Advocate
1	Hon'ble Mr. Justice (Retd.) Guman Singh	DB CMI Misc. Appeal No. 4763/2017 Uanna Ram Jat Vs. Smt. Kamla Choudhary	Saransh Saini	Dr. Bharti Sharma
2	Sh. Ajeet Bhandari, Advocate	S.B. Civil First Appeal No. 87/2015 Kajod Mal Sharma Vs. Village Panchyat Chaareda	NS Sikarwar	Dr. P.C. Jain
3	Sh. Ajeet Bhandari, Advocate	SB Cr. Revision No. 1822/2017 Manoj Kumar Soni Vs. Smt. Sunita Devi @ Neha Soni	Anoop Sharma	
4	Sh. Ajeet Bhandari, Advocate	S.B. Civil Misc. Appeal No. 2416/2017 Satyararayan Vs. Vijay Laxmi	Sanjay Gangwar	OP. Mishra
5	Sh. J.P. Sharma, RHJS (Retd.)	SB Cr. Misc. Petition No. 5000/2017 Dayal Singh Vs. Smt. Kiran Jeet Kaur	Rajeev Sunna	Gurvinder Singh
6	Sh. J.P. Sharma, RHJS (Retd.)	SB Civil First Appeal No. 48512016 Sh. Anil Kumar Sharma Vs. Bank of Baroda	Manoj Bhardwaj	SK Budhania
7	Sh. Ankur Rastogi, Advocate	S.B. Cr. Revision No. 1187/2016 Jagdish Prasad Saini Vs. Smt. Rukmanl Devi	Narendn Kumar Saini	Kushal Bahwada
8	Sh. Ankur Rastogi, Advocate	SB Cr. Revision No. 988/2015 Laddu Lal Vs. Smt. Sita	Ashindra Gautam	
9	Sh. Vikas Jain, Advocate	SB Cr. Revision No. 547/2018 Abdul Ajj Vs. Mariyam	Mukesh Saini	Sanjay Yadav
10	Sh. SP. Mathur, Advocate	S.B. Cr. Misc. Petition No. 4739/2014 Laved Vs. State	Ravi Kant Sharma	Manoj Kumar
11	Sh. Alok Garg, Advocate	SB Cr. Revision No. 1191/2010 Kanahiyalal Kamal Vs. Smt. Anita Choudhary and Anr	Rakesh Chandel	Ravindra Singh Shekhawat

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their **opinion** can be mutually settled by the **parties** on persuasion by trained Mediators, especially the matters **arising** out of matrimonial/ family disputes – **divorce** petitions, maintenance, **custody** of children, suit for injunction and/or declaration, partition, **specific** performance, recovery of **possession**, money suits, disputes between the landlord and tenant, **Negotiable** instruments Act, Company matters and the **matters** of **like** nature. Learned Advocates may **also** provide the **list** of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order

  
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Cause List Date 11.05.2018

S. No.	Name of Mediator	Cases Title	Petitioner Advocate	Respondent Advocate
1	Sh. J.P. Goyal, Sr. Advocate	SB Cr. Misc. Petition No. 859/2011 Madhukar Garg Vs. State	RK Mathur	Aladeen Khan, FP
2	Sh. J.P. Goyal, Sr. Advocate	SB Cr. Revision NO. 198/2017 Deendayal Sharma @ Devendra Sham Vs. Smt. Bhuvneshwari	Sajid Ali	
3	Sh. Lal Singh Rao, RHJS (Retd.)	SB Civil Writ Petition No. 12912/2016 Vijendra Vs. Uganti Devi	SN Meena	Arvind Sharma
4	Sh. Manish Kumawat, Advocate	S.B. Civil Writs No. 23493/2017 Smt. Suman Singhal Vs. Harish Goyal	Vartika Jain	Gaurav Jain
5	Ms. Raj Sharma, Advocate	D.B. Civil Misc. Appeal No. 4714/2016 Govind Singh Vs. Smt. Sharda	Jal Prakash Gupta	Deepak Asopa

Learned Advocates are requested to get such **matters** referred to Mediation Centre, which in **their opinion** can be mutually settled by the parties on persuasion by trained Mediators, **especially** the matters arising out of **matrimonial/** family disputes – **divorce** petitions, maintenance, **custody** of **children**, **suit** for **injunction and/or** declaration, partition, **specific performance**, **recovery** of **possession**, money suits, disputes between the **landlord** and tenant, **Negotiable Instruments Act**, **Company matters** and the **matters** of like nature. Learned Advocates may also provide the **list** of such cases to the Deputy Registrar (**Judicial**) Rajasthan **High Court**, Bench at Jaipur.

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